

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 932 of 2020

In the matter of:

**Edelweiss Asset Reconstruction
Company Ltd.**

....Appellant

Vs.

Shri Shyam Sundar Rathi & Anr.

..Respondents

Present

For Appellant: Mr. Arun Kathpalia, Sr. Advocate alongwith Mr. R.P. Agrawal & Mr. R.P. Shyam Sundar Rathi,

For Respondents: None.

ORDER
(Virtual Mode)

29.10.2020: Learned Senior Counsel for the Appellant submits that the Learned Adjudicating Authority has passed the impugned order which is without Jurisdiction in view of Section 33(2) of Insolvency and Bankruptcy Code 2016 (IB Code, 2016).

Let notice be issued to Respondents by speed post. Requisite alongwith process fee, if not filed, be filed till 2nd November, 2020. If the Appellant provides the e-mail address of the Respondents, then notice be issued through e-mail also.

Let the matter be fixed 'For Admission (after notice)' on **23rd November, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Sim/nn